

BEFORE THE NATIONAL GREEN TRIBUNAL, BENCH AT CHENNAI  
Original Application No 41/2019

IN THE MATTER OF:

1. Srinivasan K  
Ekkatuthangal, Guindy Chennai-600032  
9791078818/ me.anantharaman@gmail.com

Applicant / Applicant

VERSUS

1. Reliable Polymers  
Represented by its Director\ Proprietor  
D.Srinivasan  
Ekkatuthangal, Guindy Chennai-600032  
and 5 others

Respondents / Respondents

OBJECTIONS FILED BY THE APPLICANT  
TO THE REPORT FILED BY RESPONDENTS 2 & 3 dated 5th Aug 2021

I, Srinivasan K, son of Mr.Krishnamoorthy, Hindu aged about 68 years, residing at Plot No 3 Achuthan Nagar 1st Street, Ekkatuthangal, Guindy, Chennai- 600032, do hereby solemnly affirm and sincerely state as follows

1. I am the applicant herein.
2. As per report, the unit license (consent) expired on 31.03.2021, for some unknown reasons TNPCB has stopped renewal of consent after that.
3. From the report, it is not known whether the plastic unit and human habitations are environmentally compatible.
4. There is inaction by TNPCB on the decision of Hon'ble Principal Bench (NGT), which prohibited the plastic units to operate near human settlements.

Whereas below fact is submitted by Applicant in IA 02/2021(Para 4)

*“As per direction of Hon'ble NGT (Principle Bench) order dated 06.12.2019 in the matter of CPCB versus Andaman and Nicobar (O.A. 247/2017) in para 14d (i) “No Unregistered Plastic Manufacturing/recycling units is in operation and no unit is running in non-conforming / residential areas.”*

5. The report is biased with Land use and has not considered the impact to human beings.

6. The anticipated pollution, risk and any threat to the environment are not being ascertained in the status report.

Under the above circumstances, I humbly submit that this Hon'ble Tribunal be pleased to pass any such further or other order as it may deem fit and proper in the circumstances of the case and thus render justice.

#### VERIFICATION

I Srinivasan K, presently at Chennai, on this 29th September 2021 that, to the best of my knowledge, the contents of the aforesaid affidavit are true and correct and nothing material has been concealed then from.



Applicant

BEFORE THE NATIONAL GREEN TRIBUNAL, BENCH AT CHENNAI

(Original Application No 41/2019)

IN THE MATTER OF:

Srinivasan K  
(party-in-person)  
Flat F2, No 3 Achuthan Nagar, 1<sup>st</sup> street,  
Ekkatuthangal, Guindy Chennai-600032  
9791078818/ [me.anantharaman@gmail.com](mailto:me.anantharaman@gmail.com)

.....Applicant

VERSUS

1. Reliable Polymers  
Represented by its Director\ Proprietor, D.Srinivasan  
No 1, Achuthan Nagar, 1<sup>st</sup> street,  
Ekkatuthangal, Guindy Chennai-600032  
[reliablepolymerschennai@gmail.com](mailto:reliablepolymerschennai@gmail.com), 9841030371,  
And 5 others

..... Respondent

PROOF OF SERVICE

| S.No | Party                                  | Receiving   |
|------|--|---|
| 1.   | Respondent 1<br>(through<br>Email)     |   |
| 2.   | Respondent 2<br>& 3(through<br>Email)  | <b>OA 41/2019 - Objections filed by the applicant for TNPCB, Chennai Corp report</b><br><hr/> <p>Anantha Raman &lt;<a href="mailto:me.anantharaman@gmail.com">me.anantharaman@gmail.com</a>&gt; Wed, Sep 29, 2021 at 12:11 PM<br/>To: <a href="mailto:tnpcb-chn@gov.in">tnpcb-chn@gov.in</a>, <a href="mailto:tnpcbchennai@yahoo.in">tnpcbchennai@yahoo.in</a>, <a href="mailto:commissioner@chennaicorporation.gov.in">commissioner@chennaicorporation.gov.in</a>,<br/><a href="mailto:aczone13@chennaicorporation.gov.in">aczone13@chennaicorporation.gov.in</a>, <a href="mailto:collrchn@nic.in">collrchn@nic.in</a>, <a href="mailto:reliablepolymerschennai@gmail.com">reliablepolymerschennai@gmail.com</a>, <a href="mailto:kasirajan_c@yahoo.com">kasirajan_c@yahoo.com</a>,<br/><a href="mailto:elambharathi@gmail.com">elambharathi@gmail.com</a>, <a href="mailto:subbuelam@gmail.com">subbuelam@gmail.com</a>, <a href="mailto:sampathkumar_sampathkumar@ssk732001@gmail.com">sampathkumar_sampathkumar &lt;ssk732001@gmail.com&gt;</a></p> <p>Respected Sir,</p> <p>It is submitted that the applicant submitted the objections to the below reports for OA 41/2019. Attached the PDF copy of the same with this email.</p> <p>To the report filed by Respondent 2 &amp; 3 dated 5th Aug 2021<br/>To the report filed by Respondent 4 &amp; 5 dated 29th July 2021</p> <p>Thanking you,<br/>Srinivasan K</p> <hr/> <p>2 attachments</p> <p> <a href="#">Objections to Chennai Corporation Report.pdf</a><br/>248K</p> <p> <a href="#">Objections to TNPCB REPORT.pdf</a><br/>361K</p> |
| 3.   | Respondent 4<br>& 5 (through<br>Email) |   |
| 4.   | Respondent 6<br>(through<br>Email)     |   |



Applicant

**Before the National Green Tribunal  
Southern Zone, Chennai**

Original Application No 41/2019

In the matter of  
Srinivasan.K ..(Applicant)

-Vs-

Reliable Polymers,  
Represented by its Director\ Prop.  
D.Srinivasan,  
Chennai 32.  
And 5 Others

.....Respondents

**OBJECTIONS FILED BY THE APPLICANT  
TO THE REPORT FILED BY  
RESPONDENTS 2 & 3 dated 5th Aug 2021**

M/S. Sampathkumaar & Associates,  
R.Narayanan  
Joseph Augustine &  
N.Prabakaran,  
Advocates

Counsel for Applicant

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